

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No.2706/2024

[Arising out of impugned final judgment and order dated 27-09-2023 in ARBA(ICA) No. 1/2023 passed by the High Court of Orissa at Cuttack]

SEPCO ELECTRIC POWER CONSTRUCTION CORPORATION

Petitioner(s)

VERSUS

GMR KAMALANGA ENERGY LTD.

Respondent(s)

IA No. 86373/2024 - APPLICATION FOR PERMISSION

IA No. 98883/2024 - DISMISSING THE CASE

IA No. 86375/2024 - EXEMPTION FROM FILING O.T.

IA No. 77590/2024 - EXEMPTION FROM FILING O.T.

IA No. 77589/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 34670/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

Date : 08-05-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s) : Mr. Neeraj Kishan Kaul, Sr. Adv.
Mr. Jayant Mehta, Sr. Adv.
Mr. Sumeet Kachwaha, Adv.
Mr. Samar Singh Kachwaha, Adv.
Ms. Ankit Khushu, Adv.
Ms. Garima Bajaj, AOR
Ms. Bhavana Chandak, Adv.
Mr. Aakshat Khetarpal, Adv.
Mr. Dhruv Sharma, Adv.
Mr. Raghav Agarwal, Adv.
Ms. Dhanya Krishna S, Adv.
Mr. Udit Sidhra, Adv.

For Respondent(s) : Dr. A.M. Singhvi, Sr. Adv.
Mr. Ashok Parija, Sr. Adv.
Mr. Ciccu Mukhopadhaya, Sr. Adv.
Mr. Mahesh Agarwal, Adv.
Mr. Prashant Pakhidey, Adv.
Mr. Manu Krishnan, Adv.
Ms. Aanchal Mullick, Adv.
Mr. Manav Gill, Adv.
Mr. Daksh Arora, Adv.

Mr. Avishkar Singhvi, Adv.
Ms. Swastika Parija, Adv.
Mr. Nidhiram Sharma, Adv.
Mr. E. C. Agrawala, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. Arguments heard, which remained inconclusive.
2. For further hearing, list on 14.05.2025 as part heard.

(NEHA GUPTA)
SENIOR PERSONAL ASSISTANT

(ANJU KAPOOR)
ASSISTANT REGISTRAR